

MR SPEAKER I did not select it There is no question of rejecting it There were so many of them for today and I selected only one The others were not selected

SHRI S M BANERJEE Not for today, but what about tomorrow or the day after tomorrow ?

MR SPEAKER It all depends on the merits every day Sometimes there are calling attention notices much more important than the previous ones

SHRI S M BANERJEE I do not want you to admit my calling attention notice I only want that you kindly ask the Defence Minister and the Home Minister to make a statement because there is going to be a strike in the factory

MR SPEAKER I am not going to do that unless I see the calling attention motion I will look into it

श्री भोगेन्द्र झा (जयनगर) अध्यक्ष महोदय मजदूर गोरी मे मारे जा रहे है। रेलवे मे सैकड़ा आदमिया की छतनी की गई है। क्या आप चाहत है कि मजदूर हड़ताल करे ? क्या वे बगला दश का रास्ता अस्कार बरे ? आखिर आप कोरे रास्ता तो बताये जिससे हम यहा ये सवाल उठा सक।

SHRI JYOTIRMOY BOSU In Kerala there are (*Interruption*)

MR SPEAKER Are you not fed up of talking ?

SHRI JYOTIRMOY BOSU I do not want to use rude words because that is not done, nor would I like you to use rude words I am making a submission

MR SPEAKER I will have to invite the attention of the House towards the misbehaviour of this hon gentleman and I will have to seek your advice on it

AN HON MEMBER He should be named.

MR SPEAKER He is persistently doing it In the last session he did it and in this session he is doing it I am going to warn him I warn you, I will not tolerate it

12 45 hrs
RE NOTIFICATION ON DESIGNATION OF MINISTERS

SHRI KALYANASUNDARAM (Tiru-chirapalli) Sir, I am on a different matter concerning the dignity and independence of the House I have given notice of a privilege motion on the 24th itself That is regarding the notification issued by the President concerning the functioning of the Government and connected with the designations of Ministries and their nomenclature I have gone through the legal position of it That notification can relate only to the functioning of the Government and not to the functioning of this House I do not know how it happened that automatically, as soon as the notification was issued, the Hindi version was printed here (*Interruption*)

MR SPEAKER I made the observation yesterday They should have consulted us

SHRI KALYANASUNDARAM It is a matter of privilege of this House Is there an invisible hand which is giving instructions to the Lok Sabha Secretariat and pulling wires (*Interruption*) The Lok Sabha Secretariat must function under your guidance

MR SPEAKER After all, I have to work with certain formula (*Interruption*) I am not allowing it

SHRI KALYANASUNDARAM The Lok Sabha Secretariat cannot function as a wing of any Ministry or the Cabinet Secretariat It should function independently

MR SPEAKER Yes

SHRI KALYANASUNDARAM How did it happen ? Who printed the question Lists like that This House is entitled to know.

Can the Lok Sabha Secretariat take instructions from any Ministry? I want to know.

MR. SPEAKER : On important matters like language, etc., we have to take due notice of it...(*Interruptions*)

SHRI H. N. MUKERJEE (Calcutta-North-East) : Do I take it that the issue of a Presidential Order means that without reference to the Speaker, the executive implementation follows automatically by the Lok Sabha Secretariat?

MR. SPEAKER : You raised it yesterday. I agree with you that on such matters, they should consult us.

SHRI KALYANASUNDARAN : They have not consulted you. What is the remedy now?

SHRI ATAL BISHIARI VAJPAYEE (Gwalior) : If the Government comes forward and says that the Prime Minister should be known as Pradhan Mantri how can the Lok Sabha Secretariat object to it? I do not know if any question of privilege is involved. (*Interruption*).

MR. SPEAKER : The papers to be laid.

PAPERS LAID ON THE TABLE

CONTRACT LABOUR (REGULATION AND ABOLITION) CENTRAL RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRALAYA MEN UP-MANTRI) (SHRI BALGOVIND VERMA) On behalf of Shri R. K. Khadiikar : I beg to lay on the Table :

- (1) A copy of the Contract Labour (Regulation and Abolition) Central Rules, 1971 (Hindi and English

versions) published in Notification No. G.S.R. 191 in Gazette of India dated the 10th February, 1971 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [*Placed in Library. See No. LT-195/71.*]

- (2) A copy of the Apprenticeship (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 383 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961. [*Placed in Library. See No. LT-196/71.*]

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (ISPAT AUR KHAN MANTRALAYA MEN RAJYA MANTRI) (SHRI SHAHNAWAZ KHAN) :

I beg to lay on the Table a copy of Notification No. G.S.R. 466 (Hindi and English Versions) published in Gazette of India dated the 3rd April, 1971, under sub-section (1) of section 28 of the Mines and Minerals. (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT-197/71*]

ANNUAL REPORT OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (KRISHI MANTRALAYA MEN RAJYA MANTRI) (SHRI ANNASAHAB P. SHINDE) :

I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1969-70, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [*Placed in Library. See No. LT-198/71.*]